

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
CHANDIGARH**

O.A. No.060/00917/14

Decided on: 14.10.2014

**Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)
Hon'ble Mr. Uday Kumar Varma, Member (A)**

Khairati Singh s/o late Sh. Sada Singh w/o H. No. 28, Near Harijan Gurudwara Vill. Bharhaujan, PO Mullapur Garibdas Teh. Kharar, Distt. Mohali (Punjab).

.....Applicant

Versus

1. Union of India through Director General, Central Scientific Instrument Organization, New Delhi.
2. The Director, Central Scientific Instrument Organization, Sector 30, Chandigarh.

.....Respondents

Present: Mr. Shailendra Sharma, counsel for the applicant

Order (Oral)

By Hon'ble Mr. Sanjeev Kaushik, Member(J)

1. Learned counsel for the applicant submits the applicant had made a request dated 12.06.2013 to the respondents to consider his case for compassionate appointment but when no outcome thereof was communicated to him, he made another representation dated 10.02.2014 for the purpose. He was informed vide letter dated 03.04.2014 that his earlier representation dated 12.06.2013 had been considered

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sympathetically by Compassionate Appointment Committee in its meeting held on 23.09.2013 but his name was not recommended for appointment being not eligible therefor under the extant guidelines of Compassionate appointment. Learned counsel contends that the order passed by the respondents is non-speaking as no reasons whatsoever have been spelt out as to how the applicant is not eligible for Compassionate appointment, and as such may be quashed.

2. Considering that the applicant has not requested the respondents to pass a reasoned order, we are not inclined to entertain the O.A.
3. At this stage, learned counsel for the applicant makes a statement at the Bar that the applicant would be content if the O.A. is disposed of with a direction to the respondents to consider his representation and pass a reasoned and speaking order thereon within a stipulated period.
4. In view of the limited prayer of the learned counsel for the applicant and the order we propose to pass, there is no need to issue any notice to the respondents and call for their reply
5. Accordingly, we dispose of this O.A., with a direction to the Respondents to pass a reasoned and speaking order on the claim of the applicant in accordance with law and relevant rules on the

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subject, within a period of one month from the date of receipt of a copy of the order. Needless to say that we have not expressed our opinion on the merits of the case.

6. No costs.

(UDAY KUMAR VARMA)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

PLACE: Chandigarh
Dated: 14.10.2014

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